

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 476 of 2005

C O R A M

Hon'ble Shri Justice P.K. Sinha, Vice-Chairman

Hari Lal Prasad

Vs.

Union of India and others

Counsel for the applicant : Shri J.K. Karn

Counsel for the respondents : Shri S.K. Jha

O R D E R (Oral)

03.02.2006

By Justice P.K. Sinha, V.C. :-

The learned counsel for the applicant submits that grievance of the applicant has since been redressed, he may be permitted to withdraw this application. The learned counsel for the respondents submits that written statement has been filed, but he has no objection if the case is allowed to be withdrawn. The learned counsel for the respondents also submits that ^{the} grievance has been redressed _{has also been mentioned in the written statement.}

2. In that view of the matter, the prayer is allowed, this application is disposed of as withdrawn. However, the office will place written statement ⁱⁿ _{upon} the record immediately.


[P.K. Sinha] V.C.

/cbs/